

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

REGISTERED

Commercial Complex(BDA)
Indira Nagar,
BANGALORE- 560 038.

Dated 20 November, 1986

Application No. 223 /86(T)
WP No. 18006/79

Applicant

To

S. Narasimha,
Communication Asstt.,
Civil Aviation
Department,
Airport,
Bangalore-17.

Vs. 1) The Secretary,
Ministry of Civil Aviation,
and Tourism,
New Delhi.
2) The Director General of
Civil Aviation,
New Delhi

S. Narasimha
P. V. Srinivasulu
R.

SUBJECT: Sending copies of Order passed by the Bench in
Application No. 223/86(T) (WP No. 18006/79)

....

Please find enclosed herewith the copy of the Order/
~~Interim Order~~ passed by this Tribunal in the above said Application
No. 223/86(T) on 20.10.86.

Encl: as above.

[Signature]
(N. RAMAKRISHNAN)
SECTION OFFICER
(JUDICIAL)

[Signature]

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

DATED THIS THE 20TH OCTOBER 1986

Present : Hon'ble Mr. Justice K.S. Puttaswamy,
Vice Chairman,

Hon'ble Mr. L.H.A. Rego, Member (A.I)

Application No. 223/66(T)

S. Narasayya,
S/o Sri Singaregowda,
Communication Assistant,
Civil Aviation Department,
Airport, Bangalore-17

... Applicant

(Shri Mohandas H. Hegde,
.. Advocate)

Vs.

The Secretary,
Ministry of Civil Aviation, and Tourism,
New Delhi;

The Director General of Civil Aviation,
New Delhi.

... Respondents

(Shri M.S. Radmarajesh,
.. Advocate)

ORDER

Case called. Sri S. Narasayya, the applicant is present. Shri M.S. Radmarajesh, learned senior standing counsel for the Union of India reiterates the objections he had raised on 9.9.86.

The National Airports Authority Act 1985 (Central Act 16 of 85) and notification issued thereto under Sec 2 of that Act has constituted a statutory authority called the National Airports Authority (NAA) on and from 1.6.86 to take over the administration of the airports which were previously carried on as a department of the Government. Sec 13(g) of the Act had provided for the continuance of the disputes and the legal proceedings pending as on the date the Act came into force



against the authority constituted under the Acts.
The Tribunals constituted under the Administrative Act 1985 can only adjudicate service matters of the Central and five other authorities that are specially named by the Government in its notification No. A-11019/16/86-AT dated 2nd May, 1986. The NAA is not one of those authorities, over which the Tribunals are conferred with jurisdiction.

In this view this application cannot be adjudicated by this Tribunal, and can only be adjudicated by the High Court of Karnataka which had earlier entertained the same. We have therefore no alternative except to retransfer the proceedings to High Court of Karnataka for disposal. We therefore direct the Registrar of this Tribunal to retransfer the proceedings in this case to High Court of Karnataka for disposal. But in the circumstances of the case we direct the parties to bear their costs.

sd/-
(K.S. TUTTASWAMY)
VICE CHAIRMAN
20.10.86

sd/-
(L.N.A. REDDY)
MEMBER (A)
20.10.86

-True Copy-

[Signature]
SECTION OFFICER

CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

